

IN THE COURT OF SH VIMAL KUMAR YADAV, SPECIAL JUDGE (PC ACT), CBI-01,  
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs Phillip Toppo etc.

Case No.06/2019

30.09.2020

**Present :** Ms. Bindu, Ld. PP for CBI.

Sh. Hitender Kapur, Ld. Counsel for accused Ashok Jain, Lal Mani, R.S.Sandhu and Ram Chander Arora.

Sh. Baljinder Singh , LAC for accused Surjeet Singh.

Sh. Manjeet Godara, Ld. Counsel for accused Atul Vashisth.

Sh. Chetnya Puri, LAC for accused Mohan Lal.

Accused Vijay Kumar is present.

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Sudhir Kumar, Reader of this court.

This is a contested matter at the stage of prosecution evidence. In view of the circular No. Power/Gaz./RADC/202/E-7784-7871 dated 30.07.2020 issued by Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi, pursuant to Order No. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi, New Delhi, evidence cannot be recorded. Accordingly, case is adjourned for PE on **29.10.2020**.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

  
(Vimal Kumar Yadav)

Special Judge (PC Act), CBI-01,

Rouse Avenue District Court, New Delhi

30.09.2020

